



allegation against the petitioner of having administered poison and the deceased has given her dying declaration before the informant who is the sister of the deceased; before her death therefore, the custodial interrogation of the petitioner is required during the investigation of the case. Hence, it is submitted that the petitioner ought not to be given the privilege of anticipatory bail.

Considering the serious nature of allegation against the petitioner as well as the requirement of his custodial interrogation during the investigation of the case, this Court is of the considered view that this is not a fit case where the above named petitioner be given the privilege of anticipatory bail. Accordingly, the prayer for grant of privilege of anticipatory bail of the above named petitioner is rejected.

**(Anil Kumar Choudhary, J.)**

Sonu/Gunjan-